

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 304
IB-21/ND/2022
New IA-3321/2024

IN THE MATTER OF:
Yes Bank Limited

... **Applicant/Petitioner**

Versus

**Mothers Pride Education Institution Pvt.
Ltd.**

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 09.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the RP : Adv Sandeep Vij and Adv Shalya Agarwal, Adv.
Swechcha Mishra in IA-3321/2024 along with
Mr Anil Goel RP in person

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3321/2024: For the reasons stated therein, **the IA is allowed** and the CIRP period is extended by 90 days w.e.f. 02.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)